

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5011

ANSWERED ON:02.09.2011

SELECTIVE ABORTION OF GIRL CHILD

Badal Harsimrat Kaur;Joshi Shri Pralhad Venkatesh;Ramasubbu Shri S.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has constituted a Central Supervisory Board (CSB) to prevent selective abortion of girl child in the country;
- (b) if so, the details thereof;
- (c) whether the Government has requested all the States to give a report on the steps taken to prevent selective abortion of girl child in the country;
- (d) if so, the details thereof, State-wise; and
- (e) the action taken or proposed by the Government to make reporting and postmortem mandatory for death of each girl child below the age of 2 or 5 years, and if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) & (b) Central Supervisory Board (CSB) has been constituted under the Pre-conception & Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994).

The CSB is chaired by the Union Minister of Health & Family Welfare and co-chaired by the Minister in-Charge of Women and Child Development. It has amongst its members three women Members of Parliament, representatives from Ministry of Law and Justice, Department of AYUSH, State Governments, eminent medical geneticists, gynecologists, pediatricians, civil society and representatives of professional bodies as Special Invitees.

(c) & (d) Quarterly progress reports on implementation of the PC & PNDT Act, 1994 are obtained from States/UTs.

State-wise details of action taken against violations are annexed.

(e) Mechanisms for reporting and registration of deaths have been provided under the Registration of Births and Deaths Act, 1969 and no separate mechanism has been envisaged by the Government.